

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA 955/90

New Delhi, this the 11th day of October, 1994

Hon'ble Mr. J.P. Sharma, Member(J)
Hon'ble Mr. S.R. Adige, Member(A)

Sh. P.D. Sharma
S/o Late Sh. Roshan Lal
aged 35 years
Junior Hindi Translator
International Monitoring Station
(Monitoring Organisation Ghazipur)
New Delhi - 110 034

.... Applicant

(By Advocate : Sh. Asish Kalia)

Vs.

1. Union of India, through
Secretary
Ministry of Communications
Monitoring Organisation
'E' Wing, 3rd Floor
Pushpa Bhawan
Madangir Road
New Delhi.
2. The Director(Admn.)
Central Ground Water Board
NH-IV, Faridabad - 121 001
(By Advocate: Sh VSR Krishna)

ORDER(Oral)

Hon'ble Mr. J.P. Sharma

The applicant was transferred on deputation basis to Central Ground Water Board, Faridabad as Junior Hindi Translator for a period of one year vide letter dated 22.9.86. Subsequently, his term was further extended and he continued to work on the same terms and conditions for a period of three years. The parent department of the applicant did not agree for the proposal of permanent absorption of the applicant in

4

Central Ground Water Board. The applicant therefore, was repatriated. In this application, the applicant has prayed for directions to the respondents that he may be absorbed permanently as Junior Hindi Translator and the impugned order dated 26.4.90. The respondents contested this application under fourth ground of the reliefs. The applicant has also filed rejoinder.

2. Sh. Ashish Kalia for applicant appeared and stated that since the applicant has already joined in his parent department, so the application has become infructuous. We are, also according to the view taken by the Hon'ble Supreme Court in the case of Rati Lal B. Soni Vs. State of Gujarat AIR 1990 SC 1132. The Hon'ble Supreme Court considered the matter of similarly situated employee who has gone on deputation and wanted absorption in the foreign service. The Hon'ble Supreme Court after considering the rival contention held that deputationists have no right to be absorbed in the deputation posts. The application is therefore, dismissed as infructuous as well as devoid of merit leaving the parties to bear their own costs.

Adige
(S.R. Adige)
Member(A)

Sharma
(J.P. Sharma)
Member(J)

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